

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF SPECTRA INDUSTRIES LIMITED

RELEVANT PARTICULARS	
1.	Name of Corporate Debtor SPECTRA INDUSTRIES LIMITED
2.	Date of Incorporation of Corporate Debtor 23/07/1992
3.	Authority under which Corporate Debtor is Incorporated / Registered Registrar of Companies, Mumbai
4.	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor L74999MH1992PLC067849
5.	Address of the Registered Office and Principal Office (If any) of Corporate Debtor Plot No.9, Spectra Compound, Kanchpada-2, Malad (W), Mumbai – 400064
6.	Insolvency Commencement Date in respect of Corporate Debtor As per order of NCLT, Mumbai Bench dated June 16, 2023 in C.P.(IB) No. 3788 of 2019
7.	Estimated date of closure of Insolvency Resolution Process December 13, 2023 (180 days from the Insolvency Commencement date which is June 16, 2023)
8.	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional Name: Mr. Kamal Kishor Gurnani Registration No: IBBI/IPA-001/IP/P-01463/2018-2019/12338
9.	Address and E-mail of the Interim Resolution Professional, as registered with the Board Address: Flat No. 402, Building No. 23E, Palazzio CHS Ltd., Mahada Housing Society, Powai, Mumbai-400076. Email Id: kamalgurnaniip@gmail.com
10.	Address and E-mail to be used for correspondence with the Interim Resolution Professional Address: Renaissance Insolvency Resolution Professionals Private Limited, 101, Kanakia Atrium 2, Cross Road A, Chakala MIDC, Andheri East, Mumbai – 400093. Email Id: cirp.spectra@rirp.co.in , kamal@rirp.co.in
11.	Last date for submission of claims June 30, 2023 Date of appointment of IRP is June 16, 2023. 14 days from receipt of order for appointment of IRP i.e., from June 16, 2023 is given for submission of claim.
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: https://ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process for **Spectra Industries Limited** on June 16, 2023.

The creditors of **Spectra Industries Limited** are hereby called upon to submit their claims with proof on or before June 30, 2023 to the Interim Resolution Professional at the address mentioned against Entry No. 10.


The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: June 18, 2023

Place: Mumbai




Kamal Kishor Gurnani
Interim Resolution Professional

Registration No. IBBI/IPA-001/IP/P-01463/2018-2019 /12338